

15.30 hrs.

COMMITTEE ON PRIVATE
MEMBERS' BILLS AND RE-
SOLUTIONS

Eighty - first Report

SHRI S. A. DORAI SEBASTION
(Karur) : Sir, I beg to move:

"That this House do agree with the Eighty-first Report of the Committee on Private Members' Bill. and Resolutions presented to the House on the 22nd August, 1984."

MR. DEPUTY-SPEAKER : The question is :

"That this House do agree with the Eighty-first Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 22nd August, 1984."

The motion was adopted.

MARRIAGE LAWS (AMEND-
MENT) BILL *

SHRIMATI PRAMILA DANDA-
VATE (Bombay North Central) : Sir, I
beg to move for leave to introduce a
Bill further to amend the Code of Cri-
minal Procedure, 1973, and the Hindu
Marriage Act, 1955.

MR. DEPUTY-SPEAKER : The
question is :

"That leave be granted to intro-
duce a Bill further to amend the
Code of Criminal procedure, 1973

and the Hindu Marriage Act,
1955."

The motion was adopted.

SHRIMATI PRAMILA DANDA-
VATE : Sir, I introduce the Bill.

CODE OF CRIMINAL PROCE-
DURE (AMENDMENT) BILL*

(Amendment of Section 129, etc)

PROF. MADHU DANDAVATE
(Rajapur) : Sir, I beg to move for leave
to introduce a Bill further to amend the
Code of Criminal Procedure, 1973.

MR. DEPUTY-SPEAKER : The
question is :

"That leave be granted to intro-
duce a Bill further to amend the
Code of Criminal Procedure,
1973."

The motion was adopted.

PROF. MADHU DANDAVATE :
Sir, I introduce the Bill.

JUNIOR ARTISTES (REGUL-
ATION OF EMPLOYMENT)
BILL*

PROF. MADHU DANDAVATE
(Rajapur) : Sir, I beg to move for leave
to introduce a Bill to regulate the em-
ployment of junior artistes in the film
industry.

MR. DEPUTY-SPEAKER : The
question is :

* Published in gazette to India
Extraordinary Part II, Section 2 dt 24.8.
1984

* Published in Gazette of India Extra-
ordinary, Part-II, Section 2 dated
24.8.84.

"That leave be granted to introduce a Bill to regulate the employment of junior artistes in the film industry."

The motion was adopted.

PROF. MADHU DANDAVATE :
Sir, I introduce the Bill.

CONSTITUTION (AMENDMENT)
BILL*

(Insertion of new article 15A)

SHRI GEORGE FERNANDES
(Muzaffarpur) : Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI GEROGUE FERNANDES :
Sir, I introduce the Bill.

CONSTITUTION (AMENDMENT)
BILL

(Insertion of new Part XIA)

SHRI CHITTA BASU (Barasat) :
Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER : The question is ;

* Published in Gazette of India Extraordinary Part II, Section 2 dated 24.8.1984.

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI CHITTA BASU : Sir, I introduce the Bill.

15.34 hours

HIGH COURT AT ALI.AHA-
BAD (ESTABLISHMENT OF A
PERMANENT BENCH AT
BAREILLY) BILL - Contd

MR. DEPUTY-SPEAKER : The House will now take up further consideration of the following motion moved by Shri Harish Rawat on 10th August, 1984, namely:—

"That the Bill to provide for the establishment of a Permanent Bench of the High Court at Allahabad at Bareilly, be taken into consideration."

Mr. Harish Rawat may continue his speech.

श्री हरीश रावत (अलमोड़ा) : उपाध्यक्ष जी, मैं पिछली बार यह निवेदन कर रहा था कि उत्तर प्रदेश की विशालता को देखते हुए इलाहाबाद और लखनऊ की बेंच जनता की न्याय संबंधी आवश्यकता को पूरी करने और सामयिक न्याय दिलाने में असमर्थ हैं। इस कारण वहां की जनता, विशेष कर उत्तर प्रदेश के पश्चिमी पर्वतीय क्षेत्र हैं, वहां के लोगों को बहुत दिक्कत का सामना करना पड़ता है। उन लोगों के लिए न्याय न केवल महंगा है बल्कि समय पर उनको न्याय नहीं मिलता। इस कारण उन क्षेत्रों के रहने वाले लोगों के